

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 402
IB/283/ND/2024

IN THE MATTER OF:

Mr. Haseen Chaudhary	...	Applicant
Versus		
M/s Kkspun India Limited	...	Respondent

Under Section 9 of the Insolvency & Bankruptcy Code, 2016.

Order delivered on 19.07.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Mr. Raghav Dikshit, Adv.
For the RP	: Ms. Pooja Damir Miglani, RP

HYBRID HEARING (PHYSICAL & VC)

ORDER

Mr. Raghav Dikshit, Learned Counsel for the applicant is present and has submitted that they have already filed an affidavit under Section 60(5) of the Evidence Act, 1872, however, the same is not available on e-portal of this Tribunal. Learned Counsel for the applicant is directed to approach the registry and take steps to upload the same on e-portal of the Tribunal. List this matter on 22.08.2024.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)